OFFER OPENING PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

F MEC INTERNATIONAL FINANCIAL SERVICES LIMITED

Reg. Office: IInd Floor, Central Bank Building, 13-B, Netaji Subhash Marg, Daryaganj, Delhi-110002,
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This Advertisement is being issued by Corporate CapitalVentures Private Limited, the Manager to the Offer ("Manager to the Offer"/ "Manager"), on behalf of Mr. Pankaj Kumar ("Acquirer 1") and Mr. Manoj Kumar Jain ("Acquirer 2"), (Acquirer 1 & Acquirer 2 hereinafter collectively referred to as the "Acquirers") along with Mrs. Lalita Bansal ("Pac 1"), Mr. Apoorve Bansal ("Pac 2"), Ms. Megha Bansal ("Pac 3"), Pankaj Kumar Bansal (Huf) ("Pac 4"), Mrs. Niraj Jain ("Pac 5"), Ms. Mahima Jain ("Pac 6") and M K Jain (Huf) ("Pac 7"), in their capacity to act as person acting in concert with the Acquirers (Pac 1, Pac 2, Pac 3, Pac 4, Pac 5, Pac 6 and Pac 7 hereinafter collectively referred to as "Persons Acting In Concert"/"Pacs"), pursuant to Regulation 18(7) the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, if any ("SEBI (SAST) Regulations") in respect of the Open Offer (the "Offer") to acquire upto 806,182 (Eight Lakh Six Thousands One Hundred and Eighty Two) Fully Paid up Equity Shares of the face value of Rs. 10/- each ("Offer Shares"), representing 26% of the total Equity Share Capital of F Mec International Financial Services Limited (the "Target Company"). The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published in all editions of the Business Standard (English) and Business Standard (Hindi) and Lakshadeep (Marathi) at Mumbai (being the place where Stock Exchange is situated) on Tuesday May 02, 2017.

1. The Offer Price is Rs. 9/- (Rupee Nine Only) per fully paid up equity share of Rs. 10 each. It may be noted that in accordance with the directions of SEBI pursuant to their Letter No. CFD/DCR1/OW/2017/18350/1 dated August 03, 2017, the payment in respect of all the valid acceptances in the Open Offer, shall be made along with an interest @ 10% per annum per equity share for the delay in the payment beyond the scheduled payment date. For the purposes of clarification, it may be noted that an amount of Re. 0.22 per fully paid up equity share will be payable by way of interest to all the successful Shareholders, whose shares are validly tendered and accepted in the Offer, on the basis of current Offer Price, and assuming that the date of payment of consideration for such accepted Shares is Monday, December 11, 2017 (Last date for making payment to the successful shareholders who have validly tendered their shares in the Open Offer). There has been no revision in the Offer Price.
2. The Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommended that the Offer Price of Rs. 9/- plus interest of Re. 0.22/- per fully paid up Equity Share is fair and reasonable. The recommendation of the IDC was published on November 09, 2017 in all editions of the Business Standard (English), Business Standard (Hindi) and Lakshadeep (Marathi) at Mumbai (being the place where Stock Exchange is situated).
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Offer.
4. The Registrar to the Offer has confirmed that the Letter of Offer to the Shareholders of the Target Company whose name appears as on the indentified Date i.e. Monday, October 30, 2017 has been dispatched.
5. The Letter of Offer is also available on SEBI's website (www.sebi.gov.in) and is available on the Manager to Offer's website (www.ccvindia.com) and the Shareholders can also apply by downloading the form of acceptance from the websites as mentioned above. Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   - **a.** **In case of Equity Shares held in physical form**: Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the PA, DPS and Letter of Offer. They have to deliver Physical Share Certificates and other relevant documents along with the TRS to the Registrar to the Offer by registered post or courier or hand delivery so as to reach to the Registrar within two (2) days from the Closing of the Offer.
   - **b.** **In Case of Equity Shares held in dematerialized form**: Eligible Person(s) may participate in the Offer by approaching their respective Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
6. All the changes to Draft Letter of Offer, as suggested by SEBI vide their letter no. CFD/DCR1/OW/2017/17627/1 dated July 27, 2017 in terms of Regulation 16(4) of the SEBI (SAST) Regulations, 2011 have been duly incorporated in the Letter of Offer.
7. There have been no other material changes in relation to the Offer, since the date of the Public Announcement on April 24, 2017, save as otherwise disclosed in the DPS and the Letter of Offer.
8. As of the date of this Offer Opening Public Announcement, no statutory approvals required by the Acquirers to complete this Offer except the approval from RBI, which has been obtained from RBI, vide their letter no. DNBS. (ND)CMS-V/**682**/05.06.001/2017-18 dated October 26, 2017. However, in case of any statutory approvals being required by the Acquirers at a later date before the closure of the Tendering Period, the Offer shall be subject to all such statutory approvals and the Acquirers shall make the necessary applications for such approvals.
9. The total funds required for implementation of the Offer (assuming full acceptance), i.e., for the acquisition of upto 806182 (Eight Lakh Six Thousand One Hundred and Eighty Two Only) Equity Shares at a price of Rs. 9/- (Rupee Nine only) per Equity Share plus interest @ 10% per annum per equity shares i.e. Re. 0.22 for the delay in the payment beyond the Scheduled Payment date, assuming full acceptance of this Offer is Rs. 74,32,998/- (Rupees Seventy Four Lakh Thirty Two Thousand Nine Hundred and Ninety Eight only).
10. Schedule of Activities:

Nature of Activity	Day and Date (Original)	Day and Date (Revised)
Date of the Public Announcement	Monday, April 24, 2017	Monday, April 24, 2017
Date of publication of the Detailed Public Statement	Tuesday, May 02, 2017	Tuesday, May 02, 2017
Last Day for a Competing Offer	Wednesday, May 24, 2017	Wednesday, May 24, 2017
Latest date by which SEBI's observations will be received	Wednesday, May 31, 2017	Thursday, July 27, 2017
Receipt of Letter from Reserve Bank of India	-	Thursday, October 26, 2017
Identified Date*	Friday, June 02, 2017	Monday, October 30, 2017
Date when Letter of Offer were dispatched to the Shareholders	Friday, June 09, 2017	Monday, November 06, 2017
Date when Independent Committee of the Board of Directors of the Target Company gave its recommendation	Wednesday, June 14, 2017	Thursday, November 09, 2017
Date of commencement of tendering period	Friday, June 16, 2017	Monday, November 13, 2017
Date of closure of tendering period	Friday, June 30, 2017	Friday, November 24, 2017
Date by which all requirements including payment of consideration would be completed	Friday, July 14, 2017	Friday, December 11, 2017

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers, PACs and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.*

Capitalised terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the PA and/or DPS and/or Corrigendum to DPS and/or Letter of Offer.

The Acquirers along with PACs jointly and severally, accept full responsibility for the information contained in this Advertisement and also for ensuring the compliance with the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereto.

Issued by Manager to the Offer

Corporate Capital Ventures

CORPORATE CAPITALVENTURES PRIVATE LIMITED

SEBI Regn. No.: MB/INM000012276
Regd. Off.: 160 (Basement), Vinoba Puri, Lajpat Nagar -II New Delhi- 110024
Contact Person : Mr. Kulbhushan Parashar
E-mail : info@ccvindia.com
Website : www.ccvindia.com

For and on behalf of the Acquirers

Pankaj Kumar **Manoj Kumar Jain**

Place : New Delhi
Date: November 09, 2017